

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 200 OF 2016,  
APPEAL NO. 139 OF 2016,  
APPEAL NO. 148 OF 2016**

**Dated: 7<sup>th</sup> December, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**APPEAL NO. 200 OF 2016**

**In the matter of:**

**The South Indian Sugar Mills Association & Ors. ....Appellant(s)**

**Vs.**

**Tamil Nadu Electricity Regulatory Commission & Ors.  
.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Gopal Choudhary  
Mr. Govind Manoharan  
Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. S. Alagesan  
Mr. M.S. Ramalingam for R-1  
Mr. S. Vallinayagam for R-2

**APPEAL NO. 139 OF 2016**

**Shree Ambika Sugars Ltd. & Ors. ....Appellant(s)**

**Vs.**

**Tamil Nadu Electricity Regulatory Commission & Anr.  
.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Gopal Choudhary  
Mr. Govind Manoharan  
Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. S. Alagesan  
Mr. M.S. Ramalingam for R-1  
Mr. S. Vallinayagam for R-2

**APPEAL NO. 148 OF 2016**

**The South Indian Sugar Mills Association & Ors. ....Appellant(s)**  
**Vs.**

**Tamil Nadu Electricity Regulatory Commission & Anr. ....Respondent(s)**

Counsel for the Appellant(s) : Mr. Gopal Choudhary  
Mr. Govind Manoharan  
Mr. Senthil Jagadeesan

Counsel for the Respondent(s) : Mr. S. Alagesan  
Mr. M.S. Ramalingam for R-1  
Mr. S. Vallinayagam for R-2

**ORDER**

Learned counsel for Respondent No.2 seeks two weeks more time to file reply. As a last chance time is granted and learned counsel may file reply on or before 22.12.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 06.01.2017 after serving copy on the other side.

List these matters on **17.01.2017.**

**(I.J. Kapoor)**  
**Technical Member**  
ts/vg

**(Justice Ranjana P. Desai)**  
**Chairperson**